

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 53 of 2001

Jabalpur, this the 8th day of April, 2004

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Madan Mohan, Judicial Member

Harakh Narayan Tiwari, S/o. Shitla  
Prasad Tiwari, aged about 45 years,  
Resident of Unit No. 3 at NKJ, Under  
SE (P.way) New Katni Junction.

... Applicant

(By Advocate - None)

V e r s u s

1. Union of India, through  
Secretary (Estt.), Ministry of  
Railways, Railway Board,  
New Delhi.

2. General Manager,  
Central Railway,  
Mumbai (CST).

3. Divisional Railway Manager,  
Central Railway, Jabalpur (MP). ... Respondents

(By Advocate - Ku. A. Banerjee and Shri Anil Tiwari, Law  
Assistant)

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

The applicant vide letter dated 8.4.2004 has sought permission to withdraw this Original Application, as the relief claimed by him has been granted to him by the respondents. Permission is granted. Accordingly, the Original Application is dismissed as withdrawn.

(Madan Mohan)  
Judicial Member

(M.P. Singh)  
Vice Chairman

"SA"

पृष्ठंकन सं ओ/न्या.....जबलपुर, दि.....

पतिलिपि तय्ये वि...

(1) सचिव, उच्च न्यायालय, ज. ए. न्यायालय, जबलपुर

(2) अपेक्षित ओ/पेठकी/सु.....के कार्यालय MR Bharti

(3) प्रत्यक्षी श्री/श्रीमती/उ.....के कार्यालय Ku. A. Banerjee

(4) न्यायालय, कोषागार, ज. ए. न्यायालय, जबलपुर  
सूचना एवं आवश्यक कार्यवाही हेतु

उप निदेश

Filed  
21-4-04